

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 27/GT/2013

Subject: Approval of generation Tariff of Tessta – V HE Project for the period 1.4.2009 to 31.3.2014 U/C 79(1) of the CERC (Conduct of Business), regulations 1999 and Section 62(1) (a) of the Electricity Act, 2003.

Date of hearing: 16.7.2013

Coram: Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner: NHPC Limited,

Respondents: WBSEDCL, DVC, Department of Power, Government of Sikkim, JSEB, BSEB, GRIDCO

Parties present: Shri Parag Saxena, NHPC
Shri S.K. Meena, NHPC
Shri J.K. Jha, NHPC
Shri R.B. Sharma, Advocate, GRIDCO & JSEB

Record of Proceedings

During the hearing, the representative of the petitioner, NHPC submitted the revised forms based on the last approved cost as on 31.3.2009 and has been filed and copy served on the respondents. He also submitted that rejoinder to the replies has also been filed in the matter.

2. The learned Counsel for the respondents, JSEB & GRIDCO submitted the following:

- (i) The figures claim in the instant petition based on the final outcome of the revised petition filed by the petitioner, which is pending for consideration of the Commission.
- (ii) The cut off date as indicated by the petitioner is not in terms with the 2009 Tariff Regulations.
- (iii) That the additional capital expenditure as submitted by the petitioner at Form-9 of submission dated 22.4.2013, has not been certified by the Chartered Accountant, whereas Form-9 submitted with the original petition have been certified by the

auditor. Moreover, the figures for liabilities discharged have undergone certain changes in the revised Form-9 as compared to Form in the original petition.

(iv) That the additional capital expenditure claimed is beyond the original scope of works and may not be allowed by the Commission.

3. In response to the above, the representative of the petitioner pointed out that the additional capital expenditure claimed in the revised Form-9 is on projected basis and has been revised only to the extent of discharge of liabilities based on the latest estimates.

4. The Commission after hearing the matter directed the petitioner to furnish on affidavit the employees cost, duly certified by auditor, after excluding the provisions/wage hike from the O&M expenditure data for the year 2008-09. With copy to the respondents, on or before 2.8.2013. Respondents to file reply by 9.8.2013 with copy to the petitioner who may file its rejoinder by 19.8.2013.

5. Subject to above, the Commission reserved its order in the petition.

By order of the Commission

Sd/-

(T. Rout)
Joint Chief (Law)